THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) and (b) The Government has approved Air India's Turnaround Plan (TAP) and Financial Restructuring Plan (FRP) on 12.04.2012, that provided for infusion of additional equity by the Government, cost reduction and improved operational performance. The financial support approved under TAP from the Government is as under:

- Induction of upfront equity of ₹ 6,750 crores, (i)
- (ii) Equity for Cash deficit support of ₹ 4,552 crores from FY 2012-13 to FY 2017-18,
- Equity for already guaranteed aircraft loan of ₹ 18,929 crores till FY 2021,
- (iv) GoI Guarantee for repayment of principal amount and payment of Interest on the Non- Convertible Debentures (NCDs) of ₹ 7400 crores proposed to be issued by Air India to the financial institutions, Banks, LIC, EPFO,

Till date, an amount of ₹ 15033 crores has been released as equity support to Air India and sufficient funds have been provided in the budget to cater to future infusion of equity to Air India.

- (c) Steps taken by Air India for revenue enhancement and cost cutting measures are as follows:
 - 1. Rationalization of certain loss making routes,
 - 2. Induction of brand new aircraft on several domestic and international routes to increase passengers appeal
 - 3. Phasing out of old fleet and consequential reduction in maintenance cost,
 - 4. Freezing of employment in non-operational areas,
 - 5. Enhanced utilization of new fleet resulting in production of higher ASKMs,
 - Closure of overseas offline offices at certain locations,
 - Plans to Operationalize Subsidiary Companies such as AIATSL and AIESL and transfer of manpower and equipment to these subsidiary companies,

Operation of aircraft in dense

130. SHRI BAISHNAB PARIDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is proposed to develop certain aircraft which can operate in dense fog and Government has given green signal for such aircraft;

- (b) whether new standards have since been devised in this regard on the lines of other countries;
 - (c) if so, the details thereof; and
- (d) the names of the airports from where clearance will be given to aircrafts to fly in dense fog?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) No, Sir.

(b) to (d) Do not arise.

Action against drunk pilots

- 131. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether there has been increase in the number of drunk pilots, having higher than permissible limit of alcohol in their bloodstream, grounded during the last three years;
 - (b) if so, the details thereof;
 - (c) the number of drunk pilots grounded region-wise;
- (d) whether such pilots have been suspended for the first offence and for two years for the second offence, as per the rules;
 - (e) if so, the number of such pilots suspended, year-wise;
- (f) whether any awareness campaign have been launched sensitizing the pilots about air safety and alcohol drinking; and
- (g) if so, the details thereof, and if not, the other measures proposed to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) and (b) 97 Pilots have tested positive during pre-flight medical examination for consumption of alcohol and grounded since 2011 as detailed below:

Year	No of Pilots	
2011	17	_
2012	41	
2013	31	
2014 (Till 30.06.2014)	08	